

है क्योंकि जैसा मैंने अपने उत्तर में बताया है कि अभी जो लाइन कपेसेटी है उसको देखते हुए तेज गाड़ियां उस ओर नहीं जा सकती हैं। जब तक वहां के ट्रेक को बदला नहीं जाता है और उस में सुधार नहीं किया जाता है तेज गाड़ियां अभी चलाना सम्भव नहीं है।

**श्री शंकर दयाल सिंह :** मैं यह इसलिए कहा कि वह आदिवासी क्षेत्र है, पिछड़ा हुआ क्षेत्र है। सरकार की नीति है कि इन क्षेत्रों को प्राथमिकता मिले। एक गाड़ी की बात कही जाती है तो गाड़ी भी उधर नहीं दी जाती है। उस क्षेत्र को कैसे राहत मिल सकेगी ?

**अध्यक्ष महोदय :** गाड़ी तो बात में चलेगी अभी तो आप मझे आगे चलने दीजिए।

#### Conversion of Guntakal-Secunderabad Line into board Gauge

\*232. **SHRI K. KODANDA RAMI REDDY:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Board has taken any decision regarding the conversion of the Guntakal-Secunderabad line into board gauge;

(b) if so, the broad outlines thereof; and

(c) if not, the reasons for the delay?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI):** (a) to (c). As it would not be possible to give up the existing metre gauge line, which is a link between the north and south metre gauge systems, a traffic survey for a separate broad gauge line between Guntakal and Secunderabad has been sanctioned on 12th July, 1973. Further consideration to the construction of this board gauge rail link will be given after the sur-

vey in progress is completed and the report thereon is examined from all angles.

**SHRI K. KONDADA RAMI REDDY:** I would like to know the time taken by the Railway Board to order for this traffic survey and the actual time it will take for the traffic survey to be completed and after the submission of the report, for all other hurdles to be completed.

**SHRI MOHD. SHAFI QURESHI:** I have already stated that the traffic survey has been sanctioned on 12th July, 1973 and this will be completed. I cannot give the exact date but it should not take more than nine months.

**SHRI P. VENKATASUBBAIAH:** From the reply given by the hon. Minister it seems that they want to have a separate broad gauge line connecting Guntakal and Secunderabad. May I draw the attention of the hon. Minister that already the metre gauge line from Bangalore to Guntakal has been converted into broad gauge and this Guntakal and Secunderabad line is a part of the master plan of linking the capitals of Andhra Pradesh and Karnataka with a broad gauge line. That being the case, will the hon. Minister kindly see that the whole matter is expedited instead of putting it in the cold storage because this is the only line running through the backward area of Rayalaseema and all through, railway facilities and other amenities are very much lacking and neglected?

**SHRI MOHD. SHAFI QURESHI:** The Guntakal and Bangalore metre-gauge conversion into broad gauge will be completed by 1976 and regarding this Guntakal-Secunderabad conversion, as I have already stated, the survey work will be completed in another nine months time and it is our effort to see that this work is expedited.

**SHRI M. S. SANJEEVI RAO:** To further amplify Mr. Venkatasubbiah's

suggestion, may I tell you that Vijayawada is one of the biggest bottle-necks on the railways between the north and the south and as such, once this link between Guntakkal and Hyderabad is completed, there will be an alternative route from Delhi to the south and as such, I want the Minister to take active steps to expedite this project.

**SHRI MOHD. SHAFI QURESHI:** That is a suggestion for action.

**Enquiry Committee to Look into the Affairs of Indian Law Institute..**

\*233. **SHRI R. V. BADE:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether an Enquiry Committee has been constituted to look into the affairs of the Indian Law Institute;

(b) if so, when was the Committee constituted; and

(c) why has the Committee not given its report even after such a long time?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHURY):** (a) and (b). A Committee was set up in August 1971 to review the achievement and performance of the Indian Law Institute, New Delhi, in respect of the grant-in-aid received by that Institute from the Government of India.

(c) The Committee had a few preliminary meetings and prepared a questionnaire for the Institute. It also discussed the procedure to be followed for under-taking the review. The Committee subsequently held a few further meetings to examine the material made available by the Institute, but could not complete its examination owing to death of one of the members and some other members not being available for the work of the Committee. Steps are under consideration for getting the work completed as early as possible.

**श्री श्री 0 वी 0 बाडे :** इस कमेटी क मम्बरज कौन कौन है और उस के टर्मज ग्राफ रेफरेंस क्या है ?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE):** This is not a Committee formally constituted but since Government gives substantial grants to Indian Law Institute it is the duty of the Government to check the performance and the activities of that body to which substantial grants are given. Therefore, in 1971 an informal committee was constituted to go into the working of the Institute. It happened to be a Member of that Committee. I was a non-official Member. When I joined the Government, the Committee had to be reconstituted. Besides, one member retired and another left. A retired High Court Judge was also appointed on the Committee. After the reconstitution one of the members died and some of the Members were not in a position to complete the work and that is why they were not able to complete the work so far but we hope that this will be done as early as possible.

**SHRI R. V. BADE:** I asked about names of the Members. I asked about the terms of reference. Thirdly....

**MR. SPEAKER:** Ask one connected question. Otherwise it is very difficult for the Minister to keep note.

**SHRI R. V. BADE:** I want to know, as to who are the other members. What is the reason why those Members are not coming to the Committee.

**SHRI NITIRAJ SINGH CHAUDHARY:** The original committee was constituted and this was in September 1970. It consisted of Shri A. S. Chaudhary, the then J. S. and Legal Adviser, Shri S. S. Mamak, the then IFA in the Ministry of Law, Shri N. D. Sinha, Under Secretary, R. N. Sharma, ex-Judge, High Court and Shri H. R. Gokhale. Shri Gokhale joined the Government and ceased to